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BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD

Allahabad : Dated this 19<sup>th</sup> day of October, 2000

CORAM:-

Hon'ble Mr. Rafiquddin, J.M.

Hon'ble Mr. S. Biswas, A.M.

Review Application No.44 of 2000

On Behalf of

Kulbhushan Singh, presently working  
as Technician Grade-II, in the Office  
of Assistant Mechanical Engineer, Eastern Rly  
Mughalsarai Resident of Qr.No.681, GH New  
Central Colony, Mughalsarai, Distt-Chandauli.

. . . . .Applicant/Revisionist

IN  
Original Application No.1113 of 1992

Ranno Ojha . . . . .Applicant

Versus

Union of India and others . . . . .Respondents

O R D E R

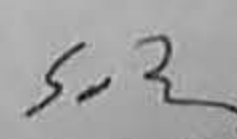
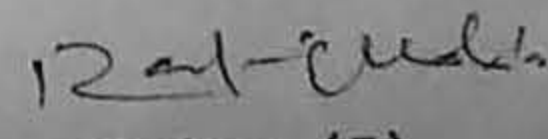
By Hon'ble Mr. Rafiquddin, J.M.

This application has been moved by the applicant  
for obtaining review of the order dated 14-2-2000 passed  
by the Division Bench comprising of myself and Sri  
S.Biswas, Member(A) in OA No.1113/1999. By the said  
order the OA has been allowed and the seniority list  
dated 17-7-1991 has been quashed and the respondents  
have been directed to prepare a fresh seniority list  
of Khalasis.

2. The present applicant Sri Kulbhushan Singh was  
impleaded in the aforesaid OA as respondent no.3: The  
applicant has sought the review of the order mainly  
on the ground that the order has been passed without  
giving an opportunity to him because he was never served  
with notice of the OA. It is contended that the address

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of respondent no.3 has been mentioned as Khalasi, C&W Deptt, Eastern Railway, Mughalsarai, Varanasi, while the applicant at the relevant time was serving as Fitter Grade III in the Office of Assistant Mechanical Engineer, Eastern Railway, Mughalsarai. As per the office report dated 12-7-1993 the notice to the respondents was sent through registered post on the address mentioned in the OA, namely, Sri Kulbhushan Singh, C&W Department, Eastern Rly, Mughalsarai, Varanasi and since neither reply nor undelivered cover was received, therefore, the notice was deemed to have been served on the respondent no.3. It is worth mentioning here that except designation of the applicant <sup>R</sup> ~~at place of posting~~, nothing has been changed. ~~in his address~~. It, therefore, cannot be said that the applicant in the OA mentioned wrong address of the applicant Sri Kulbhushan Singh (respondent no.3). We do not find any force in the contention of the applicant (respondent no.3) that he was not duly served with the notice of the OA and consequently he is not entitled to obtain review of the order in question. Accordingly, the review petition is dismissed.

  
 Member (A)
   
 Member (J)

Dube/